



DIRECTORATE OF INFORMATION & PUBLIC RELATIONS

Government of Mizoram

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GOVERNMENT NOTIFICATION REGARDING MANDATORY QUARANTINE AND GUIDELINES THERETO

No.75/2021-2022

Aizawl, the 19th April 2021 : Chief Secretary Mizoram who is also the Chairman, State Executive Committee, Mizoram State Disaster Management Authority has issued a notification on 16th April 2021 which is reproduced below in respect of imposition of mandatory quarantine upon all persons, except persons of short stay and guidelines to be adhered to during the quarantine period.

Consequent upon the imposition of mandatory quarantine upon all persons entering Mizoram, except persons for short stay, vide order No.B13021/ 101/2020-DMR/V01-111 dated 09.04.2021, it is the considered view of the Government that institutional and community quarantine be operated afresh as some persons to undergo quarantine may not have suitable space at their residence for strict self monitoring. Meanwhile, considering the financial constraint faced by the Government and the austerity measures that have been taken, there are no more justifiable points to continue to bear all the expenses toward operation of quarantine. Hence, all expenses related to quarantine shall continue to be borne by the persons concerned until further orders.

Furthermore, the following guidelines shall be adhered to in the process of quarantine.

1.All persons entering Mizoram who have tested negative by RAgT at entry points shall mandatorily undergo 7 (seven) days quarantine/ self monitoring either at home or any other quarantine facilities.

2. Home Quarantine:

Persons tested negative by RAgT at entry points or persons advised to undergo quarantine as a result of contact tracing shall strictly observe quarantine for 7 days.

However, it is to be ensured that separate bedroom and separate toilet, exclusively for the quarantine are available. If such facilities are not available at one's residence/ place of stay, the person(s) subjected to quarantine may opt for either community quarantine/ institutional quarantine at one's own expense as a safety measure.

3. Community Quarantine Facility:

LLTFs/VLTFs are expected to identify atleast one community quarantine facility, within their respective locality, as a measure of preparedness for any unprecedented sudden surge of cases. This is also envisaged to quarantine persons of the locality who were not having suitable space at their residence for self-monitoring at home. However, prior approval of the concerned Deputy Commissioner and the advice of Health & Family Department should invariably be obtained. The operation and management aspect will be the task of the concerned LLTF/VLTF.

4. Government Quarantine Facility:

All DDMA's shall endeavour to identify and operate sufficient number of quarantine facilities, as per the local needs and assessment, to tide over any shortage that may arise in future.

Person(s) desirous of undergoing quarantine at Government quarantine facilities shall report themselves at the entry point, which will be relayed to the concerned officer in-charge of quarantine facilities at the Deputy Commissioner's office of the district. Then the concerned authority will make arrangement for admission at the quarantine facility. Such person shall bear all the expenses including rent, fooding and COVID-19 test as per the table shown below.

| S/N | Items of expenditure (per person) | Amount | Remarks |
|-----|-----------------------------------|-----------|---|
| 1 | Fooding @ Rs. 300 per day | Rs. 2,100 | |
| 2 | Rent per bed per day | | |
| | (a) Deluxe @ 500/ bed/ day | Rs. 3,500 | The DC concerned shall make the necessary arrangements in the Districts based on availability |
| | (b) Standard @ 200/ bed/day | Rs. 1400 | |
| | (c) Ordinary @ 100/ bed/day | Rs. 700 | |

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| 3 | COVID-19 Test | 1. RT-PCR Rs. 1,200/2. TrueNat Rs. 1,000/3. RAgT Rs. 200/- |
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*Or as notified from time to time.

The cost of boarding and lodging for 7 (seven) days shall be paid to the Deputy Commissioner in advance at the time of admission into the quarantine.

4. In case of compelling circumstances, if persons undergoing quarantine requires immediate release, they may opt for RT-PCR at their own expense. Then if the RAgT negative result obtained at entry point is confirmed by RT-PCR test, it will not be necessary to complete the remaining period of quarantine.

Short stay:

Non residents of Mizoram for short stay in Mizoram on official business and technical experts or persons with specializations whose services are required by Government Departments, Companies or individuals will be allowed to stay only in hotels or guest houses arranged by their sponsor/ employer/ agency. The cost of boarding and lodging, transportation and COVID-19 tests shall be borne either by the individual or their sponsors.

Such persons during their stay should strictly monitor their health status, and they should avoid having contact with others. Their movement should be restricted only to sites/ offices that are part of their work itinerary. The arrangement for the transportation to and fro the quarantine facility and their work place shall be arranged by the sponsoring Department/ sponsors.

Institutional Quarantine:

Public Sector Undertakings, Defence/ Paramilitary establishments, construction companies and contractors undertaking large infrastructure development projects shall mandatorily arrange facilities for quarantining of their personnel. Such arrangement should also be made under intimation to the Deputy Commissioner concerned. All the expenditure for setting up the quarantine facility including food and COVID-19 tests shall be borne by the company/ contractor/ employer concerned. If no suitable buildings or locations are available at their locations, they may apply for quarantine at Government facilities to the concerned Deputy Commissioner.

Transportation from Lengpui Airport and other entry points:

Any person(s) entering Mizoram, whether they are destined for Aizawl or other districts shall strictly observe social distancing and avoid contact with others during their road journey to their quarantine destination.

Persons entering Mizoram via Lengpui Airport, whether they are destined for Aizawl or other Districts, shall utilize only those taxis/ rented cars empanelled by the Government for the purpose of transporting quarantine bound passengers. Own vehicles may also be used if proper partitioning is made between the driver's and passenger's seats. The fare for empanelled taxis/ rented cars as per the rates fixed by the Deputy Commissioner, Aizawl shall be borne by the passenger. Passengers bound for other Districts shall head directly to the destination District without stopping enroute.

Any person undergoing quarantine shall immediately inform persons on duty or the medical helpline 102/0389-2323336/0389-2318338 if they develop COVID-19 symptoms.

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